

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

CP/021/0117/2019 in OA/021/1212/2018

HYDERABAD, this the 2nd day of December, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



K VISWA MOHAN,
S/ K Kumara Swamy,
Aged about 60 years,
Occ: Retired Sr. Tech. Sig. Maintainer,
South Central Railway,
Hyderabad Division, Secunderabad,
R/o B-3, Siva Sai Apts, Chandragiri Colony,
Old Safilguda, Malkajgiri, R.R.District.

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Applicant

(By advocate: Mr. A. Vishwanatha)

Vs.

1. Shri Vinod Kumar Yadav,
Union of India rep. by the General Manager,
South Central Railway,
Rail Nilayam, III Floor,
Secunderabad 500071,
2. Shri Ravindra Kumar,
Chief Personnel Officer,
Hyderabad Division,
South Central Railway,
Rail Nilayam, 1st Floor,
Secunderabad 500071,
3. Shri Arun Kumar,
Senior Divisional Personnel Officer,
South Central Railway,
Hyderabad Division,
Ground Floor,
Secunderabad 500071,

Respondents

(By advocate: Mrs. A.P.Laxmi, SC for Railways)

ORAL ORDER

PER HON'BLE Mr. JUSTICE L.NARASIMHA REDDY, CHAIRMAN

This contempt case is filed stating that respondents did not implement the directions issued by this Tribunal in its order dated 11.12.2018.

2. The direction issued in the OA was to dispose of the representation dated 24.10.2018.

3. Today, learned standing counsel for respondents has placed before us, a copy of order dated 18.01.2019, through which the representation of applicant was disposed of.

4. With this, the order in OA stands complied with. Order dated 18.01.2019 shall form part of the record.

5. C.P accordingly closed.

6. There shall be no order as to costs.

(B V SUDHAKAR)
MEMBER (A)

(JUSTICE L.NARASIMHA REDDY)
CHAIRMAN

vsn